

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No. 201 – IA/341(AHM)2024  
In  
CP(IB) 501 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Bank of Baroda

.....Applicant

V/s

Supreme (India) Impex Ltd

.....Respondent

**Order delivered on 17/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Dev Shah, Advocate  
For the Respondent : Mr. Kuldeep Adesara, Advocate for R-1  
: Mr. Urvesh Gor, Advocate for R-2  
For the R-3 to R-5 : None

**ORDER**

It is seen that R-2 - Canara Bank has filed reply on 15.04.2024 vide inward diary No. 3225 which is taken on record. Learned Counsel for the R-1 states that he has E-filed reply today and in under process to file physical also. No one has appeared either for R-3 to R-5, nor has any reply on their behalf been filed.

Learned Counsel for the applicant seeks and granted two weeks' time to file rejoinder to the reply filed by the R-2 & R-1.

Last opportunity is given to non-appearing R-3 to R-5 to file their reply, if any, within two weeks and rejoinder, if any, thereafter within 7 days.

Further, learned counsel for the applicant is directed to serve the copy of this order upon non-appearing R-3 to R-5 through Registered Ad post / Speed-post, Dasti mode as well as on the registered email ID, intimating the next date of hearing and file proof of service by way of affidavit.

Re-list on 25.06.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**